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THE ANDHRA PRADESH GAZETTE

PART IV-A EXTRAORDINARY

PUBLISHED BY AUTHORITY

No. 10] AMARAVATI, TUESDAY, 18th AUGUST, 2026.

**ANDHRA PRADESH BILLS
ANDHRA PRADESH LEGISLATIVE ASSEMBLY**

The following Bill was introduced in the Andhra Pradesh Legislative Assembly on 18th August, 2026.

L. A. Bill No. 20 of 2026

A BILL FURTHER TO AMEND THE ANDHRA PRADESH PUBLIC LIBRARIES ACT, 1960.

Be it enacted by the Legislature of the State of Andhra Pradesh in the Seventy seventh year of Republic of India as follows,-

1. (1) This Act may be called the Andhra Pradesh Public Libraries (Amendment) Act, 2026. Short title and commencement.

(2) It shall come into force on such date as the Government may, by notification, appoint.

2. In the Andhra Pradesh Public Libraries Act, 1960, in section 11A, in sub-section (1), in clause (c), the words “or is suffering from leprosy”, shall be omitted. Amendment of Section 11-A.
Act No.VIII of 1960.

STATEMENT OF OBJECTS & REASONS

The Hon'ble Supreme Court, in W.P. No.83/2010, through its orders dated 07-05-2025, has observed that the continuation of discriminatory and demeaning provisions in various statutes against persons affected by or cured of leprosy is impermissible. The Court directed all State Governments to review their legislations and carry out the necessary amendments, leaving no scope for discrimination.

The Law (EI) Department, has stated that, the Special Officer, Advocates-On-Record (AOR) has informed that NHRC has identified and submitted a list of certain Acts, Rules and Statutes, which are derogatory provisions against "Leprosy" affected/cured persons.

The School Education Department have identified the Andhra Pradesh Public Libraries Act, 1960 administered by School Education Department in consultation with the Director of Public Libraries to amend the clause(c) of section 11A(1) of the said Act for avoiding discrimination to the people affected by leprosy.

In view of the above and in pursuance of the Supreme Court's and NHRC directions, and as advised by the Law Department, it has therefore become necessary to amend the clause(c) of section 11A (1) of the Andhra Pradesh Public Libraries Act, 1960 for avoiding discrimination to the people affected by leprosy.

Accordingly, it has been decided to amend the Andhra Pradesh Public Libraries Act, 1960, suitably.

The Bill seeks to give effect to the above decisions.

NARA LOKESH

Minister for

Human Resources Development,
IT, Electronics & Communications, RTG.

MEMORANDUM REGARDING DELEGATED LEGISLATION

Clause 1(2) of the Bill authorizes the Government to issue notification in respect of the matters specified therein and generally to carry out the purposes of the Act.

As such the notification issued, which is intended to cover matters mostly of procedural in nature is to be laid on the table of the both Houses of the State Legislature and will be subject to any modifications made by the Legislature.

The above provisions of the Bill regarding delegated legislation are thus of normal type and mainly intended to cover matters of procedure.

NARA LOKESH

Minister for
Human Resources Development,
IT, Electronics & Communications, RTG.

**MEMORANDUM UNDER RULE 95 OF THE RULES OF PROCEDURE
AND CONDUCT OF BUSINESS IN THE ANDHRA PRADESH
LEGISLATIVE ASSEMBLY.**

The Andhra Pradesh Public Libraries (Amendment) Bill, 2026, after it is passed by the Legislature of the State may be submitted to the Governor for his assent under Article 200 of the Constitution of India.

NARA LOKESH

Minister for

Human Resources Development,
IT, Electronics & Communications, RTG.

PRASANNA KUMAR SURYADEVARA

Secretary-General to Legislature.